

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-505
IB-433/ND/2020

IN THE MATTER OF:

RJ Packwells Pvt Ltd

V/s.

Karn Laminators Pvt Ltd

....Applicant

....Respondent

SECTION

U/s 9 IBC

Order delivered on 09.07.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Neha Mathen, Adv.

For the Respondent :

ORDER

Ld. Counsel for respondent has appeared and seeks one week time to file the reply or to settle the matter.

Heard. Prayer is allowed. Respondent is directed to file the reply or to settle the matter within one week from today. Rejoinder, if any, within one week from the date of receipt of the reply.

On her request, list the matter on **10.08.2021**.

-sd/-

(K.K. VOHRA)
MEMBER (T)

-sd/- la

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

Chirag